

conferred on, and to perform the functions assigned to it, under this Act. As per Section 15(2) of the RTI Act, 2005 the State Information Commission shall consist of (a) the State Chief Information Commissioner, and (b) such number of State Information Commissioners, not exceeding ten, as may be deemed necessary.

#### **Change in exam pattern of UPSC CSE**

593. DR. SANTANU SEN: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to drop Civil Services Aptitude Test (CSAT) from the UPSC Civil Services Examination (CSE);
- (b) if so, the details thereof;
- (c) whether Government is going to change the exam pattern of UPSC Civil Services Examination (CSE) including the replacement of interviews with a psychological test; and
- (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

#### **Mission Karmayogi**

594. SHRI K.J. ALPHONS: Will the PRIME MINISTER be pleased to state:

- (a) the objective of Mission Karmayogi;
- (b) the manner in which it is going to be implemented; and
- (c) whether training of civil servants in Lal Bahadur Shastri National Academy of Administration (LBSNNA) and other academies are going to be restructured based on the new concept?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The National Programme

for Civil Services Capacity Building (NPCSCB) - "Mission Karmayogi" has been launched with the objective of enhancing governance through Civil Service Capacity Building.

(b) The "National Programme for Civil Services Capacity Building"- Mission Karmayogi will have the following six pillars:-

- (i) Policy Framework,
- (ii) Institutional Framework,
- (iii) Competency Framework,
- (iv) Digital Learning Framework (Integrated Government Online Training Karmayogi Platform (iGOT-Karmayogi),
- (v) electronic Human Resource Management System (e-HRMS), and
- (vi) Monitoring and Evaluation Framework.

II. For implementation and monitoring of the programme, following institutional framework has been approved:—

- (i) Prime Minister's Public Human Resource Council (PMHRC): A Council under the chairmanship of Hon'ble Prime Minister is conceived to be the apex body for driving and providing strategic direction to civil service reforms and capacity building.
- (ii) Cabinet Secretariat Coordination Unit: It will monitor the implementation of NPCSCB, align stakeholders and provide mechanism for overseeing capacity building plans.
- (iii) Capacity Building Commission- It will be set up for functional supervision of training institutions and facilitate in preparation of annual capacity building plans.
- (iv) Special Purpose Vehicle (SPV, an autonomous company) under Section 8 of the Companies Act, 2013 - It will own and operate all the digital assets created for NPCSCB on behalf of the Government of India.
- (v) Programme Management Unit (PMU) - It will provide Program Management and Support services to the Department.

(c) The training of Civil Servants at various Academies will be restructured to include optimum use of the digital learning platform of iGOT.

**Constitution Amendment Bill for reservation in promotions**

†595. SHRI NEERAJ DANGI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Constitution Amendment Bill regarding reservations in promotion in Government jobs has been passed in Rajya Sabha, the details of the Bill passed on the Table of the House;

(b) whether this Bill was presented after 17th December, 2012 to get it passed in Lok Sabha, if so, the time-line of the same, if not, the reasons therefor; and

(c) whether Government plans to present and pass Constitution Amendment Bill in Lok Sabha regarding reservation in promotion in Government jobs, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. In order to provide impediment-free reservation to Scheduled Castes (SCs) and Scheduled Tribes (STs) in promotion, the Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed by it on 17.12.2012.

The Bill, *inter alia*, provided that the Scheduled Castes and the Scheduled Tribes notified under Article 341 and Article 342, respectively, shall be deemed to be backward and nothing in this article or in Article 335 shall prevent the State from making any provision for reservation in matters of promotion, with consequential seniority, to any class or classes of posts in the services under the State in favour of the SCs and STs to the extent of the percentage of reservation provided to the SCs and STs in the services of the State."

The Bill, however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution.

(c) There is no proposal presently under consideration to present any Constitution Amendment Bill regarding reservation in promotion in Government service. In this regard, four Amendments i.e., 77th, 81st, 82nd and 85th have been made in the

†Original notice of the question was received in Hindi.